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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, HYDERABAD BENCH

AT HYDERABAD

O.A.No.1219/93

Date of Judgement 30.9.93

Between:

- 1.V.P.Kesava Rao
- 2.S.CH.Sanyasi Rao
- 3.K.Samba Sivarao
- 4.CM.Koteswara Rao

.. Applicants

AND

- 1.The Senior Superintendent of Post Offices,  
Visakhapatnam.
- 2.The Director General, Department of Posts,  
Dek Bhavan, Sansad Marg,  
New Delhi.

.. Respondents.

Counsel for the Applicants : Mr. Krishna Devan

Counsel for the Respondents : Mr. N.R.Devaraj.

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CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.P.T.THIRUVENGADAM : MEMBER (ADMN).

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OA.1219/93

Judgement

( As per Hon. Mr. P.T. Thiruvengadam, Member (Admn.) )

Heard Sri Krishna Devan, learned counsel for the applicants and Sri N.R. Devaraj, learned counsel for the respondents.

2. All the four applicants in this OA were working as Postmen (LGO's) in Visakhapatnam Division. The applicants qualified as Postal Assistants through Departmental examination held in 1988. Prior to appointment to the promotional cadre, the applicants were deputed for training at PTC, Mysore, from 23-10-1989 to 12-1-1990. The training programme is residential and board and lodging at the Training Institute are compulsory. This OA has been filed for reimbursement of mess charges and for the payment of  $\frac{1}{4}$ th of Daily Allowance for the period of training as above as the same was not allowed by the administration (respondents).
3. In accordance with the Government of India Orders quoted below S.R.164 at Item(5)3 of the Swamy's Compilation of FR&SR Part-II, Travelling Allowances, at page-192 outstation participants in cases as above are eligible for actual expenditure on board and lodging plus  $\frac{1}{4}$ th of Full Daily Allowance. Hence, the applicants are entitled for the amount claimed by them. The above point has been squarely covered in the order by this Tribunal in OA.741/93. Accordingly, the applicants are entitled for reimbursement of mess charges plus  $\frac{1}{4}$ th Daily Allowance for the training period at PTC, Mysore, from 23-10-1989 to 12-1-1990, as prayed for. It is needless to say that any amount paid towards the reimbursement

20/1/93

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of the above charges already, by the administration can be deducted.

4. The OA is ordered accordingly at the admission stage. No costs. This order has to be implemented within a period of six months from the date of receipt of the same.

*P. J. 20*  
(P.T. Thiruvengadam)  
Member (Admn)

*Neeladri Rao*  
(V. Neeladri Rao)  
Vice-Chairman

Dated : Sept. 30, 93  
Dictated in the Open Court

*8/3/10/93*  
Deputy Registrar (J)

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To

1. The Senior Superintendent of Post Offices, visakhapatnam.
2. The Director General, Dept. of Posts, Dak Bhavan, Sansad Marg New Delhi.
3. One copy to Mr. Krishna Devan, Advocate, CAT. Hyd.
4. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
5. One copy to Library, CAT. Hyd.
6. One spare copy.

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*3002/10/93*  
*P. J. 20*  
*8/3/10/93*

TYPED BY  
CHECKED BY

COMPARED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. A. B. GORTHY : MEMBER (A)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY  
MEMBER (JUDL)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated: 30 9 -1993

ORDER/JUDGMENT:

M.A/R.A/C.A.No.

in

O.A.No.

1219/93.

T.A.No.

(W.P.)

Admitted and Interim directions  
issued.

Allowed ✓

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered

No order as to costs.

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